

**Setting up of National Research Centre for Oil Palm**

1262. SHRI N. E. BALARAM: Will the Minister of AGRICULTURE be pleased to state;

(a) whether any proposal is under Government's consideration for setting up of a National Research Centre for Oil Palm;

(b) if so, whether the State Government of Kerala has demanded the upgradation of the existing Central Plantation Crop Research Institute at Palode Thiruvana-thapuram district in Kerala for the purpose; and

(c) if so, the details thereof and action taken by Government in this regard,

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAY-ANTILAL VIRCHANDBHAI SHAH): (a) Yes, Sir.

(b) Yes, Sir.

(c) The Government of Kerala as offered land and other facilities. No decision has yet been taken on the establishment of the National Research Centre

Statement

*I. Initial rate of Licence fee and the enhanced licence fee together with the date of renewal in respect of Stalls Shops at inter State Bus Terminal*

S. No.	Shop No.	Date of initial allotment	Rate of L/Fee at initial allotment	Date of renewal per month	Enhanced L/Fee per month
1	31	1-5-77	1,700/- 5-85 to 30-4-88	1-5-82 1-	Rs. 1,955/-RS. 2,248 30
2	62	23-3-77	1,875/- 23-3-85 to	23-3-82	RS. 2,156-30
				22-3-88	Rs. 2,248-60
		!		After 1988 the Licence fee has not yet been enhanced.	

**Allotment of Stalls/Shops of Inter-State Bus Terminal**

1263. SHRI VISHWASRAO RAM-RAO PATIL: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply to Unstarred Question 3153 given in Rajya Sabha on 11th August, 1989 and state:

(a) what is the amount of highest bid accepted initially in the year 19/6-77 and after Five Years what amount was increased in licence fee in respect of each extension upto December, 1990;

(b) the amount recovered upto December, 1990 yearwise, from the allottees of Book/Magazines Stalls/Shops at Inter State Bus Terminal Delhi;

(c) whether it is fact that a number of Members of Parliament suggested to call open tenders as is being done in all the other States for a period of one year; and

(d) if so, the details of action taken thereon?

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN): (a) As per Statement I.

(b) As per Statement II.

(c) DDA has reported that no such reference has been received during the last two years.

(d) Question does not arise.

*II. The amount recovered from the allottees of stalls/shops at Inter State Bus Terminal upto December 1990, yearwise.*

S. No.	Shop No.	1976-77	77-78	78-79	79-80	80-81
1	31	Nil	21400/-	15300/-	19000/-	29700/-
2	62	544	22500/-	20625/-	19844 25	25700/-
S. No.	Shop No.	81-82	82-83	83-84	84-85	85-86
1	31	20400/-	24160/-	25050/-	26455/-	28860/-
2	62	22500/-	25407/-	23916/-	31284/-	36151-05
S. No.	Shop No.	86-87	87-88	88-89	89-90	
1	31	35589- 60	27658/-	38721-20	33192/-	
2	62	33577- 20	34180/-	38975-30	35988/-	

### Issue of new ration cards in Delhi

1264. DR. BAPU KALDATE: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) what are the criteria fixed for issuing fresh new Ration Cards in Delhi:

(b) whether it is a fact that some Civil Supplies Officers in Delhi are insisting for production of Deletion Certificates for issuing a Ration Card from the Government servants who are allotted Government accommodation for the first time and are not having any ration card in the past;

(c) if so, whether Government would Streamline the system so that the first time allottees of the Government accommodation are not harassed in the matter of issuing of ration cards; and

(d) if so, what are the details thereof?

THE MINISTER OF FOOD AND CIVIL  
SUPPLIES (SHRI RAO BIRENDRA  
SNIGH): (a) A statement is annexed

(b) to (d) In the case of Government servants, who have been allotted Government accommodation for the first time the issue of ration cards is regulated as indicated below:

(i) For a Government servant who did not have a ration card in his own name but was included in another family ration card, new ration cards would be given after his name is deleted from the other family ration card.

(ii) In case of those Government servants who did not have ration cards in the past and were allotted Government accommodation for the first time ration cards are given after satisfying the conditions mentioned in the Annexure.

(iii) Government servants who come to Delhi on transfer and are allotted Government accommodation for the first time are not required to produce surrender certificate of ration card from the authorities of the area of their previous